

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
 Civil Secretariat, Jammu/Srinagar.

Subject: Appointment of Civil Judges (Junior Division).

- Reference:** 1. Letter No.PSC/Exam/KCS(Judicial)/2023-I dated 30-04-2024 from the Jammu and Kashmir Public Service Commission.
2. Letter No. 23101-/RG/GS dated 24.06.2024 from the Registrar General of the High Court of Jammu & Kashmir and Ladakh.

Government Order No. 19132-JK (LD) of 2024.
Dated. 02 - 12- 2024.

In continuation to Government Order No. 15557-JK(LD) of 2024 dated 07-09-2024, Government Order No.15709-JK(LD) of 2024 dated 12-09-2024, Government Order No.15885-JK(LD) of 2024 dated 18-09-2024 and Government Order No.16606-JK(LD) of 2024 dated 04-10-2024 and on the recommendations of the High Court of Jammu & Kashmir and Ladakh, sanction in terms of rule 42 of the Jammu and Kashmir Civil Services (Judicial) Recruitment Rules, 1967, is hereby accorded to the temporary appointment of the following candidates as Civil Judge (Junior Division) in the subordinate Judiciary in the pay Level of J-1(77840-136520), notionally with effect from 07-09-2024 and on regularly basis, prospectively:

S. No.	Name of the Candidate	Parentage	Address	Category
1.	ZIRGHAM HAMID	ABDUL HAMID FANI	VILLAGE DHARANA TEHSIL MENDHAR MENDHAR MENDHAR	ST
2.	FAZAL UL HAQ	CHOUDHARY MOHD FAZAL	00 TOPA MANKOTE	ST

The notional appointment shall be for the purpose of determining of seniority only and shall not confer any monetary benefit.

The appointees shall report to the office of Registrar General, High Court of Jammu and Kashmir and Ladakh within a period of 21 (twenty one) days from the date of issuance of this order, failing which they shall forego their right to appointment and the same shall be deemed to have been cancelled ab-initio without any further notice.

The aforesaid appointment shall be subject to outcome of the writ petition, if any, pending on the subject and any case with respect to the category certificate issued in favour of the aforesaid candidates or the entitlement of the candidates.

The appointment of the candidates shall be subject to the production of following certificates/documents in the office of Registrar General, High Court of J&K and Ladakh: -

- (i) Qualification Certificate;
- (ii) Date of Birth Certificate;
- (iii) Domicile Certificate;
- (iv) Relevant Category Certificate (if any); and
- (v) Any other relevant certificate.

By Order of the Lieutenant Governor.

**Sd/-
(Achal Sethi)
Secretary to Government**

No. Law-Jud/73/2024-10.

Dated. 02 -12-2024.

Copy to the:

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh.
5. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
6. Director Information, J&K. He is requested to publish the Government Order in two leading newspapers (one English and one Urdu) both at Srinagar and Jammu.
7. Director Archives, Archaeology and Museums, J&K.
8. General Manager, Ranbir Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette at the earliest.
9. Private Secretary to Hon'ble Chief Minister.
10. Private Secretary to the Chief Secretary for information of Chief Secretary.
11. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. I/C Website.
13. Government Order File.
14. Concerned File.

Binny Kumar
02.12.2024
(Binny Kumar)
Assistant Legal Remembrancer